

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No.239 of 2016 &
IA No. 517 of 2016**

Dated: 17th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr.I. J. Kapoor, Technical Member**

In the matter of :

Sasan Power Ltd

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Vishrov Mukerjee

Counsel for the Respondent(s)

:

Mr. G. Umapathy

Mr. Aditya Singh for R.2

Mr. Rajiv Srivastava for R.3 to-6

Mr. M.G. Ramachandran

Ms. Poorva Saigal for R7 to 9

ORDER

Admit. Issue notice. Mr. G. Umapathy takes notice on behalf of Respondent No.2; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6 and Ms. Poorva Saigal takes notice on behalf of Respondent Nos. 7 to 9 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 31.01.2017. Dasti, in addition, is permitted.

List the matter on **31.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 16.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.01.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson